## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s. M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

DESIGNATION

MR AURELIUS D'SILVA Advocali

1/16 PMM 2 Co.

Aler for Rup no. 7 to 9

Noted for 21th Lept 20 16

## <u>Order</u>

## C.P. No. 62/58,59,397-398/CLB/MAH/2014

- Ld. Advocate from the side of the Respondent is present and informed that vide an order dated 19.08.2016 the matter is now listed for hearing on 27.09.2016, however, inadvertently listed for hearing in the cause-list for today.
- It is correct that as per NCLT order-sheets-record that the matter is already listed for hearing on 27.09.2016.
- 3. The Registry is accordingly directed to correct the mistake.

Dated: 17.09.23016

Sd/-Shri M.K. Shrawat Member (Judicial)